

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-301**  
IB-309(ND)2020

**IN THE MATTER OF:**

Times Innovative Media Ltd

...Applicant

**Vs**

Manohar Lal Sarraf and Sons Jewellers Pvt Ltd.

...Respondent

**SECTION**

U /s. 9 of (IBC)

Order delivered on 20.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Dr. Atul Singh  
For the Respondent : Adv. Sovon Siddhanta

**ORDER**

Ms. Sovon, appeared on behalf of Corporate Debtor/respondent and undertakes to file Vakalatnama along with the reply. Let the same be filed within 2 weeks' from today after serving advance copy of the same to the Ld. Opposite Counsel.

Ld. Counsel for petitioner is directed to file rejoinder, if any, within one week from the date of receiving of the reply from the Corporate Debtor/respondent after serving advance copy of the same to the Ld. Opposite Counsel. List the case on **17.03.2020**.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Chirag)